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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.61/7041/2020

This the 31st day of August, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Krishan Singh

.....Applicant

By Advocate:- Mr. Sudershan Sharma

Versus

State of Jammu and Kashmir and others.

.....Respondents

By Advocate: Mr. Amit Gupta

ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the very outset, Mr. Sudershan Sharma, learned counsel for the applicant has submitted that the TA has become infructuous and it can be dismissed as such.

2. In view of the averments made by the learned counsel for the applicant, above, the TA has now become infructuous and it deserves to be dismissed and is dismissed accordingly.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...